

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

OTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>07.06.2007</u></p> <p><u>OA No. 83/2007 with MA 115/2007</u></p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. V.S. Gurjar, Counsel for respondents.</p> <p>The respondents have filed MA No. 115/2007 for taking order dated 03/05.04.2007 on record whereby the Commissioner, Kendriya Vidyalaya Sangathan, New Delhi has considered the representation filed by the applicant dated 24.03.2007, as directed by this Tribunal vide its order dated 23.03.2007, wherein posting of the applicant at Kendriya Vidyalaya, Rajouri, Jammu Region has been modified to Kendriya Vidyalaya, Himmat Nagar, Ahmedabad. Learned counsel for the respondents submitted that in view of this, the present OA has become infructuous.</p> <p>According the MA is allowed. The order dated 03/05.04.2007 is taken on record.</p> <p>The OA is also disposed of as having become infructuous.</p> <p><i>(Signature)</i> (J.P. SHUKLA) MEMBER (A)</p> <p>AHQ</p> <p><i>Ch 103 Guru Nanak Kotla S 538 S 55 B</i></p>